

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

Petition No. 188/2009

Sub: Petition under Section 79 (1) of the Electricity Act, 2003. Denial of open access by State Load Despatch Centre, Karnataka.

Date of hearing : 22.4.2010

Coram : Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dalayan, Member

Petitioner : Narayanpur Power Company Pvt. Ltd., Bangalore

Respondents : 1. Karnataka Power Transmission Corporation Limited, Bangalore
2. Gulbarga Electricity Supply Company Ltd., Gulbarga
3. State Load Despatch Centre, Karnataka Power Transmission Corporation Ltd., Bangalore

Parties present : Shri Nitin Mishra, Advocate for petitioner
Shri Anand K. Ganesan, Advocate for KPTCL

This application has been made *inter alia* alleging denial of open access by KPTCL in contravention of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008, as amended from time to time.

2. Learned counsel for the petitioner submitted that today SLP is being filed before the Hon`ble Supreme Court and sought short adjournment. Learned counsel for the respondent, KPTCL submitted that the order of the State Government has been upheld by the Hon`ble High Court of Karnataka and requested for two weeks time to file the orders of the High Court referred to, with an explanatory note as to how the actions of SLDC are supported by the interim orders of the Hon`ble High Court. Request was allowed.

3. Accordingly, the respondent may file its submission by 27.4.2010, with an advance copy to the petitioner. The petitioner may file its rejoinder, if any latest by 12.5.2010.

4. The application shall be notified on 18.5.2010.

SD/-
(T.Rout)
Joint Chief (Law)